CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

R.P. NO. 25/2002 IN O.A. NO. 820/1996

Dated this Monday the 15th day of July, 2002.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Shri P. K. Kapur

Applicant

VERSUS

Union Of India & Others

Respondents.

TRIBUNAL'S ORDER ON CIRCULATION

The Applicant in (O.A. No. 820/1996) has filed this Review Petition bearing No. 25/2002 stating that the order in the O.A. suffers from numerous inaccuracies, infirmities, non-application of the relevant rules, application of irrelevant rule and even mixing up of the submissions of the Applicant and Respondents.

2. We have perused the Review Petition and have considered the essential points made therein. Before arriving at a conclusion, we remind ourselves that we are looking only for error apparent on the face of the record, as indeed is the procedure known to the Applicant, as clear from para 2 of the Review Petition.

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

R.P. NO. 25/2002 IN O.A. NO. 820/1936

Cated this the day of 2002.

CORAM

: Hon ble Shri B. N. Bahadur, Member (A).

Hon ble Shri S. L. Jain, Member (J).

Shri P. K. Kapur

VERSUS

Union Of India & Others

Respondents.

Applicant

TRIBUNAL'S CRDER ON CIRCULATION :

The Applicant in (O.A. No. 820/1990) has filed this Review Petition bearing No. 25/2002 stating that the order in the O.A. suffers from numerous inaccuracies, infirmities, non-application of the relevant rules, application of irrelevant rule and even mixing up of the submissions of the Applicant and Respondents.

2. We have perused the Review Petition and have considered the essential points made therein. Before arriving at a conclusion. We remind curselves that we are looking only for error apparent on the face of the record, as indeed is the procedure known to the Applicant, as clear from para 2 of the Review Petition,

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- 3. Let us first take the contention that the issues raised in OA have been mixed up. In fact, we have considered this matter and are conscious of it, as is clear from para 5 of the It is not a mixing up of an issue in the judgment, judgement. but perhaps on the part of the Applicant. The reasons for arriving at conclusion have been clearly made in the order in OA. A careful perusal of the remaining part of the R.P. clear that what the Applicant is seeking is, in fact, an attempt to reargue his entire case. If he has reasons to be the interpretation of rules, as made by us in the judgment, he certainly can seek redressal of the same. However, the does not allow redressing of such grievances through a Review The remedy lies elsewhere. Petition.
- 4. In view of the fact that no error apparent on face of record or in law has been brought to our notice, we feel that there is no justification for reviewing our order. The Review Petition is, therefore, dismissed with no order as to costs.

(S. L. JAIN) MEMBER (J).

(B. N. BAHADUR) MEMBER (A').

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